

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 203 of 2020

IN THE MATTER OF:

Committee of Creditors of Educomp Solutions Ltd.Appellant

Vs.

Ebix Singapore Pte. Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Advocate

For Respondents: Mr. Ritin Rai, Sr. Advocate with Mr. Gautam Swarup, Advocate for R-1.

Mr. Sumesh Dhawan for promoters

Mr. Abhishek Sharma and Ms. Ashly Cherian, Advocates for RP (R-2).

ORDER

13.07.2020: Heard the Learned Counsel for Respondent No. 1 and the reply arguments of Learned Appellant's Counsel in full. Hearing is concluded. **Judgment is Reserved.**

The Learned Counsel appearing on behalf of the Resolution Professional/Respondent No. 2 is permitted to file written submissions within four days from today. Further, the Appellant side as well as the Respondent No. 1 side are also directed to submit their additional written submissions within four days from today.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn